

14

28/11/2002

C.A.T. Bench, Jaipur

Date of Order	Orders
20-11-2002	Name is present for the applicant Mr. Manish Bhandari counsel for the respondents. It is brought to our notice that Mr. P. P. Mathur, learned counsel for the applicant, is ill and is not appearing in the Court. Let this matter be appeared on 28-11-2002. <i>[Signature]</i> A. P. NAGRATH ADMINISTRATIVE MEMBER <i>[Signature]</i> G. L. GUPTA VICE CHAIRMAN
28-11-2002	Mr. P. P. Mathur counsel for applicant. Mr. Tej. Prakash Sharma counsel for respondents. In this OA, the applicant has prayed for relief that the respondents be directed to take the applicant on duty as Khallas/ Changman under the P.W.I. Bharatpur and to pay him the monthly salary. In the reply, the case set up by the respondents is that the applicant has filed forged documents and the

power held
by T.P. Mathur
on 28/11/02

1. The applicant has filed a copy of the order of the court dated 20.11.2002 in the case no. 14 of 2002.

15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

respondents have even lodged a report with the Police, a Annexure R-1, in that regard learned counsel for the applicant says that the matter is under investigation and, therefore, his client wants to withdraw this application and in case the applicant succeeds in proving that the documents are not forged he shall approach the Tribunal again.

Consequently, the application is dismissed as withdrawn.


A. P. NAGRATH
ADMINISTRATIVE MEMBER


G. L. GUPTA
VICE CHAIRMAN

copy sent/given
vide 762, 763
dated 2/12/02